NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 69

CA 142/2021 in CP 245/MB/2017

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **PARMANAND TAHILRAM KEWALRAMANI & ANR V/s KAIZEN GLOBAL SERVICES (INDIA) PVT LTD. & ORS**

Section 241-242 of the Companies Act, 2013

ORDER

CA 142/2021 in CP 245/MB/2017

1) Advocate Krishnan Iyer for the Petitioners and Advocate Deepika Rathi for the Respondent/Mr. Pratik Tripathi are present.

2) Ld. Counsel for the Petitioners informs that they have left a note with the Registrar of this Tribunal expressing their inability to appear today in the matter; thus, Counsel for the Petitioners seeks adjournment in the present matter. Counsel for the Respondent has no objection for adjournment in the matter.

3) At request, stand over to 02.07.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare